

PART H.-TRANSMISSION OF APPELLATE COURTS' ORDERS TO LOWER COURTS

The following rules should be observed in regard to the transmission of Appellate Courts orders to Lower Courts :-

Rules re transmission of Appellate Court's order to Lower Courts.

RULES.

1. [The Sessions Judge or the Additional Sessions Judge will send copies of all his judgments on appeal to the Chief Judicial Magistrate.

2. The Chief Judicial Magistrate will transmit the copies to the original Courts for information and return direct to the Record-Keeper, to whom the original records will be sent at once.

3. Appellate Courts will attach to the original record the following form:-

Date

Copy of judgment despatched by the Chief Judicial Magistrate
..... Copy of judgment despatched by the original Court to Record-Keeper.
Copy of judgment received by Record-Keeper
.....
is
(Translation _ attached.)
is not
(It. will be simpler to have only one form.)

4. (a) The Record-Keeper will maintain a running list prepared from the above form of all case in which copies of judgments have been sent out. When the copies of judgments are returned to him by the Original Courts, he will add them to the records, fill in the date of receipt, and strike those cases of his running list.

(b) If copies are not returned within 10 days of dispatch, he will issue a reminder (which should be on a printed form) and if that is ineffective, report the matter to the despatching Court.

(c) The running list will be in the following form:-

| | | |
|--------------|------------------|--------------------------|
| Name of case | Date of despatch | Date of reminder, if any |
|--------------|------------------|--------------------------|

1. Substituted vide Correction Slip No. 14dated 13.12.1968

(d) The reminder will be in the following printed form:-

To the Court of _____

A copy of the judgment of _____

was dispatched to you by the _____
on _____ and has not yet been received by
the Record-Keeper. Please return at once.

Date _____

Record-Keeper.

5. Officers presiding over subordinate Courts held at District Headquarters, if in any particular case they desire to see their original record, will be allowed to call for it provided that it must not leave their Court room.

6. (a) Translations of judgments will be sent if any non-English knowing officer asks for them. If they are sent, they will be attached to the English copies, and the same procedure will be followed. .

(b) Appellate Courts will maintain lists of officers of subordinate Courts requiring translations so that translations may be made as a matter of course for the presiding officers of those Courts.
If a translation is attached, the fact will be noted on the form described in rule 4 above